

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.752/2017

Date of Decision: 08.01.2019.

**CORAM:HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)**

Hemant Raghunath Purandare
Assistant Superintendent, Passport Office,
Plot No.174 P, Umra (North),
Surat – 395 007 (Gujarat).
R/at Qtr. No.303, Passport Office Quarters,
3rd Floor, Umra (North), Surat 395 007.
(By Advocate Ms. Annie Nadar) ... *Applicant*

VERSUS

1. The Union of India, through
The Secretary, Ministry of External
Affairs, New Delhi 110 011.
2. Passport Officer,
Ministry of External Affairs,
Patiala House, New Delhi – 110 001.
3. Deputy Passport Officer (PVA & Cadre)
Ministry of External Affairs,
(C.P.V. Division), Patiala House Annexe,
Tilak Marg, New Delhi 110 001.
4. The Passport Officer,
Passport Office, Surat – 395 007. **Respondents**

ORDER (Oral)
Per : Shri R. Vijaykumar, Member (A)

When the case was called, learned counsel for the applicant produces two office orders dated 27.11.2018 and 06.12.2018 by which the applicant has been

promoted first to the post of Superintendent and then to the post of Senior Superintendent. However, the learned counsel for the applicant further submits that the consequential benefits arising out of such office orders vis-a-vis fixation of pay, arrears of pay etc. has not been accorded to the applicant.

2. Keeping in view the aforesaid, the OA is disposed of with direction to the respondents to consider and pass appropriate orders in regard to consequential benefits of the applicant within four weeks from the date of receipt of a certified copy of this order.

3. In the aforesaid terms, the OA is disposed of. No order as to costs.

(R.N. Singh)
Member (J)

(R.Vijaykumar)
Member (A)

dm.